NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH **NEW DELHI**

C.P NO. 15(ND)/2015 CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

> SH. S. K. MOHAPATRA Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.10.2016

NAME OF THE COMPANY:

NAME

M/s Abma devi Paper Mills ltd

V/s.

M/s. Amba Devi Paper Mills Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act 2013.

DESIGNATION

REPRESENTATION

1. VIDUSHISHUBHAM, Adm.

2. Akansha Szivastava Adv.

Repeatedly time has been granted to the Respondent to comply with the earlier order in respect of filing of reply to CA Nos. 64/PB/2016 and 65/PB/2016.

Learned counsel for the non-applicant has requested for four months time for 2. filing reply to the applications which is unreasonably long. However, we grant two weeks time to file reply as the time for filing of reply within four months or two months is highly unreasonable in view of the provision made in S. 422 of the Companies Act, 2013. It shall be treated as last opportunity and if the reply is not filed within two weeks, the question of imposing cost shall be considered.

List on 10.11.2016.

PRESIDENT

(S.K. MOHAPATRA)

MEMBER (T)

18.10.2016 (P.K.Sud)